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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.No. 109/98
in
O.A. No. 564/98

New Delhi this the 4th Day of June 1998

Hon'ble Shri Justice K.M. Agarwal, Chairman
Hon'ble Shri R.K. Ahooja, Member (A)

Shri DPS Sishodia,
287 RPS Colony,
New Delhi-110 062.

Petitioner

(By Advocate: Shri N.C. Chaturvedi)

-Versus-

1. Govt. of NCT of Delhi
Chief Secretary
Delhi Administration,
Delhi.

2. Director of Education,
Directorate of Education,
Delhi Administration,
Delhi.

Respondents

ORDER (By Circulation)

The petitioner seeks a review of the Order of this Tribunal in O.A. No. 564/98 delivered on 16.3.1998. The O.A. has been dismissed on the ground of limitation.

2. The petitioner submits that the Tribunal fell into an error because it did not appreciate the Law of Limitation. He has cited a number of judgements of the Hon'ble Supreme Court to establish his case that the bar of limitation would not apply the relief sought for is on the basis of a decision the ratio of which the respondents are duty bound to apply to all similarly situated persons. In essence what the petitioner is saying is that the conclusion of the Tribunal that his OA was barred by limitation was not correct. The Tribunal may or may not be right in its conclusion but that cannot be decided through

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a Review Petition. Obviously, the remedy sought for by the petitioner lies elsewhere which he can pursue in accordance with law.

The Review Application is accordingly summarily dismissed.

KM
(K.M. Agarwal)

Chairman

R.K. Ahoja
(R.K. Ahoja)
Member (A)

Mittal